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Nirmalya Bhattacharjee Vs State Of Meghalaya & Ors

Writ Petition (C) No. 331 Of 2021

Court: Meghalaya High Court At Shillong

Date of Decision: July 26, 2022

Acts Referred:

Constitution Of India, 1950 â€" Article 12, 14, 16

Hon'ble Judges: H. S. Thangkhiew, J

Bench: Single Bench

Advocate: S. Sen, S. Shallam, S. Sahay, R. Colney

Final Decision: Dismissed

Judgement